

THE KERALA PUBLIC SERVICES ACT, 1968

(Act 19 of 1968)

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THE KERALA PUBLIC SERVICES ACT, 1968*

Act 19 of 1968

An Act to regulate the recruitment, and conditions of service of persons appointed, to public services and posts in connection with the affairs of the State of Kerala

Preamble.—WHEREAS it is considered necessary that the recruitment, and conditions of service of persons appointed, to public services and posts in connection with the affairs of the State of Kerala should be regulated by an Act of the Kerala State Legislature ;

BE it enacted in the Nineteenth Year of the Republic of India as follows :—

1. *Short title.*—This Act may be called the Kerala Public Services Act, 1968.

2. *Regulation of recruitment and conditions of service* —(1) The Government may make rules to regulate the recruitment, and conditions of service of persons appointed, to public services and posts in connection with the affairs of the State of Kerala.

(2) Every rule made under this section shall be laid as soon as may be after it is made before the Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following, the Legislative Assembly agrees that the rule should be either modified or annulled, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

* Published in the Gazette Extraordinary No. 225, dated 17th September, 1968.

3. *Continuance of existing rules.*—All rules made under the proviso to Article 309 of the Constitution of India, regulating the recruitment, and conditions of service of persons appointed, to public services and posts in connection with the affairs of the State of Kerala and in force immediately before the commencement of this Act, shall be deemed to have been made under this Act as if this Act had been in force on the date on which such rules were made and shall continue to be in force unless and until they are superseded by any rules made under this Act.
